



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.M.A.350/00360/ 2016
M.A.350/00249/ 2016
M.A.350/00203/2016
(O.A.350/01138/2014)

Date of order : 03.08.2016

Present : Hon'ble Justice Mr. Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

PRASANTA MUKHERJEE
VS.

UNION OF INDIA & ORS.

For the applicant : Mr. I. Mitra, counsel
For the opposite party : Mr. A.K. Gupta, counsel
Ms. G. Chakraborty, counsel(NIT, Durgapur)

ORDER

Per Justice V.C. Gupta, J.M.

M.A.No.350/00360/2016

The M.A.No.350/00360/2016 has been filed by the respondents of
O.A.No.350/01138/2014.

2. Two bank drafts of Rs.4,63,898/-(State Bank of Patiala) and Rs.3,09,578/-(Corporation Bank) have been deposited in the Registry of this Tribunal but the amounts under Bank Demand Drafts have already been paid to the applicant. This fact has not been denied by the Id. counsel appearing for the applicant Mr. Prasanta Mukherjee.
3. Hence, this M.A. is allowed. The aforesaid Bank Drafts may be returned to the applicants of the M.A.

M.A.350/00249/2016 & M.A.350/00203/2016

4. In view of the orders passed in the contempt proceedings No.CPC.350/00263/2015 on 24.06.2016, both these M.As had already become infructuous. Accordingly both the M.As stand disposed of.

O.A.350/01138/2014

A supplementary affidavit has been filed by the applicant wherein it is stated that in pursuance of Bhatt Committee's recommendation the applicant has been approved for absorption. The correctness of those documents have been disputed by AICTE. Therefore, it is necessary to give a chance to them to revert the documents annexed with the Supplementary Affidavit. Hence a week's time is allowed to file reply to the Supplementary Affidavit and to rebut the documents annexed thereto. The question of request of withdrawal of O.A. may be considered thereafter.

List on 11.08.2016

(J. Das Gupta)
Administrative Member

sb

(Justice V.C. Gupta)
Judicial Member